

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process)
Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF FINAXAR TECHNOLOGY SOLUTIONS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	FINAXAR TECHNOLOGY SOLUTIONS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	10-09-2018
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED	REGISTRAR OF COMPANIES, MUMBAI
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U74999MH2018FTC313820
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	LEVEL 1, FIRST INTERNATIONAL FINANCIAL CENTER, PLOT NOS.C-54 AND C-55, G BLOCK, BANDRA, KURLA COMP, MUMBAI CITY, MUMBAI, MAHARASHTRA, INDIA, 400051
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	28-06-2024
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	NAME: SARTHAK OHRI ADDRESS: 11, CHANDER VIHAR , MUGRALA ROAD DINANAGAR, GURDASPUR,PUNJAB ,143531 E-MAIL REGISTERED WITH IBBI: sarthak.ca@yahoo.com E-MAIL FOR CORRESPONDENCE/ CLAIMS: finaxartech.liquidation@gmail.com TELEPHONE: +91-8699220015 REGISTRATION NO: IBBI/IPA-001/IP-P-02502/2021-2022/13778
8.	LAST DATE FOR SUBMISSION OF CLAIMS	28-07-2024

Notice is hereby given that, Finaxar Technology Solutions Private Limited, has commenced voluntary liquidation on 28-06-2024. The stakeholders of Finaxar Technology Solutions Private Limited are hereby called upon to submit a proof of their claims, on or before 28-07-2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator

Sarthak Ohri



Mr. Sarthak Ohri

Liquidator for FINAXAR TECHNOLOGY SOLUTIONS PRIVATE LIMITED

IBBI Registration No. IBBI/IPA-001/IP-P-02502/2021-2022/13778

AFA No. AA1/13778/02/131124/106293 valid till 13-11-2024.

Date: 01-07-2024

Place: Dinanagar



जयपुर विकास प्राधिकरण

इन्दिरा सचिवालय, जवाहर लाहल नगर, जयपुर-302004

क्रमांक : जसिज/वेसज/संख्या/2022/डी-453 दिनांक : 27.06.2024

संशोधित पत्र

जयपुर विकास प्राधिकरण के विभिन्न प्रकल्पों/पार्को/स्थलों में उच्च कुशल/कुशल/ अकुशल ब्रिक्को सुपरबाईजर (उच्च कुशल), सिम्बोस्टीटो मैट (कुशल), चतुर्थ श्रेणी कर्मचारी/चपरासी (अकुशल ब्रिक्को) की सेवाएं संविदा पर स्वेच्छक के माध्यम से लिए जाने हेतु आमंत्रित बोली संख्या DC(Admn.)01/2024-25/ डी-418 दिनांक 18.06.2024 के अनुसूचक-प्रथम के बिन्दु संख्या 09 को "बोलीदाता का मत तीन वित्तीय वर्षों, वित्तीय वर्ष 2021-22, 2022-23 व 2023-24 में से किसी दो वित्त वर्षों में प्रतिवर्ष राशि रु. 2.5 करोड़ का टर्नओवर होना चाहिए" किया जाता है तथा निम्न आमंत्रण एवं ऑनलाइन शुरूक जमा की अंतिम दिनांक 28.06.2024 से बढ़ाकर दिनांक 02.07.2024 को साथ 5:00 बजे तक तथा निविदा खोलने की दिनांक 03.07.2024 साथ 3:30 बजे की जाती है। UBN No.: JDA202425SL.OB00029

राज. संख्या/डी/2024-25/ 1421

उपायुक्त (प्रशासन)



RATNAVEER PRECISION ENGINEERING LIMITED

(Formerly known as Ratnaveer Metals Limited)

REGD. OFFICE: Plot no. E-77, G.I.D.C., Savli (Manjusr), Vadodara-391775 PHONE: +91 8487878075

CIN- L27108GJ2002PLC040488, Website: www.ratnaveer.com, Email ID: cs@ratnaveer.com

Public Notice - Extraordinary General Meeting of Ratnaveer Precision Engineering Limited through VC/OAVM

1. The 1st Extraordinary General Meeting (EGM) of Ratnaveer Precision Engineering Limited (the 'Company') will be held through Video Conferencing (VC)/ Other Audio-Visual Means (OAVM) on Friday, 26th July, 2024 at 11:30 AM (IST), in compliance with all the applicable provisions of the Companies Act, 2013 and the relevant Rules made there under and the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulation, 2015 (Listing Regulations), as amended from time to time, read with General Circular Nos.14/2020 dated April 08, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020 and 02/2021 dated January 13, 2021, 21/2021 dated December 14, 2021, 02/2022 dated May 05, 2022, 10/2022 dated December 28, 2022 and 09/2023 dated September 25, 2023 other applicable circulars, if any, issued by Ministry of Corporate Affairs (MCA) from time to time and Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021, SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022 and SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated January 05, 2023 issued by the Securities and Exchange Board of India (SEBI) from time to time (hereinafter collectively referred to as 'the Circulars'), to transact the business set out in the Notice calling the 1ST EGM.

Members will be able to attend the 1st EGM through VC/OAVM mode only. The detailed instructions with respect to such participation will be provided in the Notice convening the EGM. Members participating through the VC/OAVM mode shall be reckoned for the purpose of quorum under Section 103 of Companies Act, 2013.

2. In compliance with aforesaid Circulars, Notice of the 1st EGM, will be sent only through electronic mode to those Members whose email addresses are registered with the Company/Depositories. Members may note that the said Notice will also be available on the Company's website www.ratnaveer.com, website of the Stock Exchanges i.e BSE Limited (BSE) at www.bseindia.com and National Stock Exchange of India Limited (NSE) at www.nseindia.com and on the website of Link Intime India Pvt. Ltd ("LIPL"), an agency appointed for conducting Remote e-voting, e-voting during the process of EGM and VC, www.linkintime.co.in

3. Manner of registering/updating (1). Email addresses in order to facilitate the Company to serve the documents through the electronic mode and (2). Bank Accounts details for receiving dividends directly in bank accounts:

- Members holding shares in dematerialized mode, who have not registered /updated their email addresses / Bank Account Details with their Depository Participants, are requested to register/update the same with the Depository Participants with whom they maintain their demat accounts.

4. Manner of casting vote(s) through e-voting:

- Members will have an opportunity to cast their votes on the business as set out in the Notice of the 1st EGM dated 26th July, 2024 through electronic voting system (e-voting).
- The manner of voting remotely (remote e-voting) by members holding shares in the dematerialised mode or physical mode and for members who have not registered their email addresses has been provided in the Notice of the EGM. The details will also be available on the website of the Company, BSE, NSE and Link Intime.
- The facility of e-voting through electronic voting system will also be made available during the EGM. Only those shareholders, who are present in the EGM through VC/OAVM facility and have not casted their vote on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system available during the EGM.

5. Members are requested to carefully read all the Notes set out in the Notice of the 1st EGM dtd.26.07.2024 and in particular, instructions for joining the EGM, manner of casting vote through remote e-voting or e-voting during the process of EGM.

For and on behalf of board of directors
For RATNAVEER PRECISION ENGINEERING LIMITED
(FORMERLY KNOWN AS RATNAVEER METALS LIMITED)

Sd/-
Vijay Sanghavi
Managing Director
DIN: 00495922

Date: 29.06.2024
Place: Vadodara



ADITYA BIRLA CENTURY TEXTILES LIMITED

Registered Office: Century Bhavan, Dr. Annie Besant Road, Worli, Mumbai - 400 030. Phone: +91-022-24957000
Fax: +91-22-24309491, +91-22-24361980 • www.centurytextind.com • Email: ctl.secretary@adityabirla.com
CIN: L17120MH1897PLC000163

NOTICE OF THE 127TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the 127th Annual General Meeting ('AGM') of the shareholders of the Company will be held on **Tuesday, 23rd July, 2024 at 2:30 P.M. (IST)** through Video Conferencing ('VC')/Other Audio Visual Means ('OAVM'), in compliance with all the applicable provisions of the Companies Act, 2013 ('the Act') and the rules made thereunder and the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, ('SEBI Listing Regulations') read with General Circular No. 09/2023 dated 25th September, 2023 along with other relevant General Circulars issued by the Ministry of Corporate Affairs ('MCA') (collectively referred to as 'MCA Circulars') and the Circular No. SEBI/HO/CFD/CFD-Pod-2/P/CIR/2023/167 dated 7th October, 2023 issued by SEBI ('SEBI Circular') to transact the businesses as set out in AGM Notice dated 24th June, 2024.

In compliance with aforesaid MCA Circulars and SEBI Circular, the Integrated Annual Report 2023-24 and the Notice convening the 127th AGM have been sent through email only to those Shareholders whose email IDs are registered with the Company/Registrar & Transfer Agent and Depositories and the same has been completed on 28th June, 2024. The Integrated Annual Report 2023-24 and the AGM Notice of the Company are also available on the websites of the Company at www.centurytextind.com and National Securities Depository Limited ('NSDL') at www.evoting.nsdl.com and Stock Exchanges at www.nseindia.com and www.bseindia.com.

E-voting Information:

Notice is also hereby given that pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of SEBI Listing Regulations, the Company is providing to its members the facility of remote e-voting before the AGM and e-voting during the AGM in respect of the businesses as set out in the AGM Notice dated 24th June, 2024 and for this purpose, the Company has appointed NSDL for facilitating voting through electronic means. The detailed instructions for remote e-voting are given in the AGM Notice of the Company.

The members are hereby informed that:

- The ordinary and special businesses as set out in the AGM Notice may be transacted by electronic voting.
- A person, whose name appears in the register of Members/ Beneficial owners as on the **cut-off date i.e. Tuesday, 16th July, 2024**, only shall be entitled to avail the facility of remote e-voting as well as e-voting during the meeting through VC/OAVM.
- The remote e-voting shall commence on **Thursday, 18th July, 2024 at 09:00 A.M. (IST)**.
- The remote e-voting shall end on **Monday, 22nd July, 2024 at 05:00 P.M. (IST)**. The remote e-voting module shall be disabled by NSDL for e-voting thereafter.
- Any person who becomes member of the Company after dispatch of the Notice electronically and holds shares as of cut-off date i.e., **Tuesday, 16th July, 2024**, may obtain the User ID and password by sending a request to evoting@nsdl.com. The detailed procedure for obtaining User ID and password is also provided in the Notice. If the member is already registered with NSDL for e-voting, then he/she can use his/her existing User ID and password for casting the vote through remote e-voting.
- The facility of e-voting shall also be made available at AGM held through VC/OAVM only to those members attending the AGM and who have not already cast vote through remote e-voting shall be able to exercise their voting rights during the AGM.
- Members who have cast their vote on resolution(s) by remote e-voting prior the AGM will also be eligible to participate at the AGM through VC/OAVM but shall not be entitled to cast their vote on such resolution(s) again.
- The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on cut-off date i.e., **Tuesday, 16th July, 2024**.
- Detailed instructions pertaining to (1) remote e-voting (2) e-voting on the day of the AGM and (3) attending the AGM through VC/OAVM are provided in the Notice.

In case you have any queries or issues regarding e-voting or participating in the AGM through VC/OAVM, please contact NSDL for technical assistance viz. evoting@nsdl.com or call at 022-4886 7000 and 022-2499 7000 or contact Ms. Disha Gosalia, Officer-Secretarial at the Registered Office of the Company at email ID: ctl.investorrelations@adityabirla.com; phone no.: +91-022-24957000.

Updation of PAN, KYC & Nomination:

Pursuant to SEBI Circular no. SEBI/HO/MIRSD/POD-1/P/CIR/2023/158 dated 26th September 2023, read with SEBI Master Circular No. SEBI/HO/MIRSD/POD-1/P/CIR/2024/37 dated 7th May, 2024, SEBI has mandated the security holders (holding securities in physical form) to submit their PAN (i.e. linked with Aadhaar Number), Choice of Nomination, Contact details (Postal Address with PIN Code and Mobile Number), Bank Account details and Specimen Signature in their corresponding folios. However, the security holder(s) whose folio does not have PAN, KYC and Nomination shall be eligible:

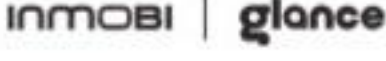
- To lodge any grievance or avail of any service request from RTA, only after furnishing the PAN, KYC details and Nomination;
- To receive any payment including dividend, interest or redemption amount (which would be only through electronic mode w.e.f. 01st April, 2024) only after compliance with the above stated requirements.

Further, SEBI vide its circular no. SEBI/HO/MIRSD/POD-1/P/CIR/2024/81 dated 10th June, 2024 for the ease of compliance and investor convenience, has stated that Securityholders holding securities in physical form shall be eligible for receipt of any payment including dividend, interest or redemption payment as well as to lodge grievance or avail any service request from the RTA even if 'choice of nomination' is not submitted by these securityholders. However, the securityholders are encouraged to update 'choice of nomination' for ensuring smooth transmission of securities held by them as well as to prevent accumulation of unclaimed assets in the securities market. The Company has dispatched a letter on 3rd May, 2024 to the shareholders holding shares in physical form to update their details as mandated by above referred SEBI Master Circular.

By Order of the Board of Directors

Atul K. Kedia
Sr. Vice President (Legal)
& Company Secretary

Place: Mumbai
Date : 29th June, 2024



PUBLIC NOTICE - RELEASED FOR THE BENEFIT OF THE GENERAL PUBLIC BY INMOBI AND GLANCE GROUP

We, InMobi and Glance Group, have recently become aware of a concerning issue that necessitates our immediate attention and your awareness. It has come to our knowledge that certain unauthorized networking groups on applications like WhatsApp and Telegram have been using our Company name 'InMobi' and/or 'Glance' as a suffix - prefix and are impersonating themselves as employees or merchants of InMobi and/or Glance Group to other WhatsApp and Telegram users. These unknown persons or groups have concocted various methods to administer an elaborate scam by using the bona fide name of InMobi and/or Glance Group, including but not limited to, for the purposes of obtaining financial gains through these messengers/social media platforms for illegal and unauthorized activities by luring the general public to make monies for themselves. Thus, infringing our intellectual property rights, misleading the public, and tarnishing our reputation. These individuals are engaging in fraudulent activities by illicitly soliciting funds from unsuspecting members of the public.

We wish to emphatically clarify that InMobi and Glance Group does not, directly, or indirectly, under any circumstances, involve itself and themselves in, or have any connection with the solicitation of funds or investments through such illegal and unauthorized methods. It is crucial for the public to exercise caution and responsibility in all their financial transactions and other matters, particularly when dealing with anyone claiming to represent our organization, its affiliates, and subsidiaries.

To address this issue, we have filed a formal complaint dated 30.04.2024 with the office of the Commissioner of Police, Bangalore City and released an official awareness notification on our websites. In light of these developments, we kindly request the public to remain vigilant and verify the authenticity of anyone claiming to represent InMobi and/or Glance Group. If you encounter any suspicious activity or believe you have been a victim of such fraud, we urge you to report it to your local law enforcement authorities. We remain committed to upholding the highest ethical standards in all our interactions and transactions. Your cooperation in helping us combat these fraudulent activities is greatly appreciated.

Sd/-
Mr. Naveen Tewari
CEO, InMobi and Glance Group
5th, 6th and 7th Floor, Embassy Tech Square Marathahalli-Sarjapur Outer Ring Road,
Bangalore, Bangalore, Karnataka, India - 560103



SHIVALIK ENGINEERING INDUSTRIES LIMITED

Our Company was incorporated in Chhattisgarh, India, as Vardaan Engineering Industries Private Limited under the provisions of the Companies Act, 1956 vide certificate of incorporation dated March 9, 2011. Subsequently, pursuant to a shareholder's resolution passed on November 25, 2011, the name of our Company was changed to Shivalik Engineering Industries Private Limited and accordingly, a fresh certificate of incorporation dated November 25, 2011 was issued to our Company by the Registrar of Companies, Chhattisgarh at Bilaspur ("RoC"). Thereafter, our Company was converted into public limited company pursuant to shareholder's resolution dated February 17, 2017, consequent to which the name of our Company was changed to Shivalik Engineering Industries Limited, and a fresh certificate on incorporation dated February 28, 2017 was issued by the RoC. For details of changes in the name and registered office address of our Company, see "History and Certain Corporate Matters" on page 319 of the draft red herring prospectus dated June 28, 2024 (the "DRHP" or the "Draft Red Herring Prospectus").

Registered and Corporate Office: C-33, 3rd Floor, Ashoka Millenium, Ring Road No. 1, Rajendra Nagar Chowk, Near Shailendra Nagar, Raipur, Chhattisgarh - 492001, India;
Tel: + 91 8370002022; Contact Person: Hardeep Choudhary, Company Secretary and Compliance Officer; E-mail: cs@shivalikengineering.com; Website: www.shivalikengineering.com;
Corporate Identity Number: U27107CT2011PLC022353

PROMOTERS OF OUR COMPANY: GIRIRAJ SINGHANIA AND RAGHVENDRA SINGHANIA

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF SHIVALIK ENGINEERING INDUSTRIES LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH BY OUR COMPANY AGGREGATING UP TO ₹3,350 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 4,130,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER FOR SALE"), COMPRISING UP TO 1,204,260 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY GIRIRAJ SINGHANIA, UP TO 1,204,260 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY RAGHVENDRA SINGHANIA, UP TO 802,760 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY VISHAL SHARMA, UP TO 211,200 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY PANKAJ SHARMA, UP TO 220,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY DHIRUV KUMAR NAGWANI, UP TO 220,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY NAVIN KUMAR NAGWANI, AND UP TO 255,200 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY PADAM KUMAR NAGWANI (TOGETHER THE "SELLING SHAREHOLDERS", AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES").

THE OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION (CONSTITUTING UP TO [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY) FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY OFFER A DISCOUNT OF UP TO [●] % (EQUIVALENT OF ₹ [●] PER EQUITY SHARE) TO THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING UNDER THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"). THE EMPLOYEE RESERVATION PORTION SHALL NOT EXCEED 5.00% OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL. THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●]% AND [●]%, RESPECTIVELY OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY CONSIDER ISSUE OF SPECIFIED SECURITIES AS MAY BE PERMITTED UNDER APPLICABLE LAW TO ANY PERSON(S), AGGREGATING UP TO ₹ 670 MILLION, AT ITS DISCRETION, PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). IF THE PRE-IPO PLACEMENT IS COMPLETED, THE SIZE OF THE FRESH ISSUE WILL BE REDUCED TO THE EXTENT OF SUCH PRE-IPO PLACEMENT, SUBJECT TO THE OFFER COMPLYING WITH THE MINIMUM OFFER SIZE REQUIREMENTS PRESCRIBED UNDER RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR").

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH AND THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DETERMINED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, AND WILL BE ADVERTISED IN ALL EDITIONS OF [●], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [●], A HINDI NATIONAL DAILY NEWSPAPER AND THE [●] EDITION OF [●], A HINDI DAILY NEWSPAPER (HINDI BEING THE REGIONAL LANGUAGE OF CHHATTISGARH, WHERE OUR REGISTERED OFFICE IS LOCATED), EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE") AND TOGETHER WITH THE BSE, THE "STOCK EXCHANGES") FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid / Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the websites of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Banks, as required under the SEBI ICDR Regulations.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") ("QIB Portion"), provided that our Company may in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the Anchor Investor Allocation Price in accordance with the SEBI ICDR Regulations. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion [other than Anchor Investor Portion] ("Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. One-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹ 200,000 and up to ₹ 1,000,000 and two-thirds of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹ 1,000,000. Provided that under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Non-Institutional Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees Bidding in the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 516 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing to undertake, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP with SEBI and thereafter with the Stock Exchanges.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for period of at least 21 days, from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchanges, i.e., BSE at www.bseindia.com, NSE at www.nseindia.com where the equity shares are proposed to be listed, the websites of the BRLMs, i.e., Axis Capital Limited at www.axiscapital.co.in, IIFL Securities Limited at www.iiflcap.com and the website of our Company at www.shivalikengineering.com. Our Company hereby invites the public to give their comments on the DRHP filed with SEBI with respect to disclosures made in the DRHP. The members of public are requested to send a copy of their comments to SEBI and/or to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the BRLMs and/or the Company Secretary and Compliance Officer of our Company at their respective addresses mentioned herein in relation to the Offer on or before 5:00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "Risk Factors" on page 35 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("Red Herring Prospectus") has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the DRHP.

The Equity Shares, when offered, through the Red Herring Prospectus, are proposed to be listed on the main board of the Stock Exchanges.

For details of the main objects of the Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 319 of the DRHP.

The liability of the members of the Company is limited. For details of the share capital, capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them see "Capital Structure" on page 94 of the DRHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER
 AXIS CAPITAL LIMITED 1st Floor, Axis House, C-2 Wadia International Center Pandurang Budhkar Marg, Worli, Mumbai 400 025 Maharashtra, India Tel: +91 22 4325 2183; Email: shivalik ipo@axiscap.in Investor grievance email: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Harish Patel SEBI Registration: INM000012029	 IIFL SECURITIES LIMITED 24th Floor, One Lodha Place, Senapati Bapat Marg, Lower Parel (West), Mumbai 400 013 Maharashtra, India Tel: +91 22 4646 4728; E-mail: shivalik ipo@iiflcap.com Investor Grievance e-mail: ig_ib@iiflcap.com Website: www.iiflcap.com Contact person: Yogesh Malpani / Pawan Kumar Jain SEBI Registration No.: INM000010940
 BIGSHARE SERVICES PRIVATE LIMITED Office No. S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Center, Mahakali Caves Road, Andheri East, Mumbai-400093 Tel: +91 7045600446; E-mail: ipo@bigshareonline.com Investor grievance e-mail: investor@bigshareonline.com Website: www.bigshareonline.com; Contact Person: Mukesh Kumar SEBI Registration: INR000001385	

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place : Raipur, Chhattisgarh
Date : June 30, 2024

SHIVALIK ENGINEERING INDUSTRIES LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated June 28, 2024 with SEBI and thereafter with the Stock Exchanges. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchanges, i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, the websites of the BRLMs, i.e., Axis Capital Limited at www.axiscapital.co.in, IIFL Securities Limited at www.iiflcap.com and the website of our Company at www.shivalikengineering.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled "Risk Factors" on page 35 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI but only the Red Herring Prospectus, for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act"), or any state law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" as defined in and in compliance with Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

For SHIVALIK ENGINEERING INDUSTRIES LIMITED
On behalf of the Board of Directors
Sd/-
Hardeep Choudhary
Company Secretary and Compliance Officer

CONCEPT

